## GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF PHARMACEUTICALS

#### **LOK SABHA**

### **UNSTARRED QUESTION No. 3694**

## TO BE ANSWERED ON THE 9<sup>TH</sup> August, 2016

## **Drug Companies**

†3694. SHRI RAOSAHEB DANVE PATIL:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the details of the registered Indian and foreign companies manufacturing medicines in the country;
- (b) the quantity of drugs produced by the said companies during each of the last three years and the current year;
- (c) whether cases of manufacturing and marketing of drugs by the non-registered companies have also come into light;
- (d) if so, the details thereof during the said period; and
- (e) the action taken/being taken by the Government against such firms and to check such activities?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)

- (a) & (b): As per the Report of Working Group on Drugs & Pharmaceutical Industry 12<sup>th</sup> Five Year Plan (2012-2017), there are 10,563 Pharma manufacturing companies operating in India. The details of production capacity is not maintained in the Department.
- (c), (d) & (e): Under Drugs and Cosmetics Act, 1940 and Rules made thereunder, the regulatory control over the drugs imported in to the country is exercised by the Central Government through the Central Drugs Standard Control Organization (CDSCO), while the manufacture, sale and distribution of drugs is regulated by the State Drugs Control Authorities appointed by the State Governments. In case of contravention of any provisions of the Act or

the Rules, the state licensing authorities are empowered to take action against the offender.

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